# GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT

#### **LOK SABHA**

# UNSTARRED QUESTION NO. 1209 TO BE ANSWERED ON 24.07.2017

### **INOPERATIVE EPF ACCOUNTS**

### 1209. SHRI DUSHYANT CHAUTALA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)whether it is a fact that at present about 10 crore EPF accounts are inoperative with a corpus of Rs. 44,000 crore and if so, the details thereof;
- (b)whether the Government is providing/proposes to provide interest on the inoperative accounts and if so, the details thereof; and
- (c)whether the Government proposes to divert the corpus of EPF accounts which are inoperative for a long period and if so, the details thereof?

#### **ANSWER**

# MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

(a): The Government vide notification no. G.S.R. 1065 (E) dated 11.11.2016 has amended paragraph 72(6) of the Employees' Provident Funds (EPF) Scheme, 1952 wherein changes have been made in the conditions leading to a Provident Fund (PF) account becoming an Inoperative Account. As per amended definition of Inoperative Account (w.e.f. 11.11.2016), an account becomes inoperative after the age of 58 years, i.e., 36 months after the retirement age of 55 years. The details of inoperative accounts and amounts involved therein, consequent upon implementation of the above notification, have not been ascertained by Employees' Provident Fund Organisation (EPFO) presently as the date of birth in respect of many employees is not available in the EPFO database presently.

- (b): No, Madam. As per paragraph 60(6) of EPF Scheme, 1952, interest shall not be credited to the account of a member from the date on which it has become an inoperative account under paragraph 72(6) of EPF Scheme, 1952. However, as per amended definition, an account shall be classified as Inoperative after the member attains the age of 58 years. Hence, interest shall be credited to the account of a member upto the age of 58 years.
- (c): At present, there is no proposal to divert corpus of Employees' Provident Fund accounts.

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